

(b) if so, what are the criteria upon which these grants were made; and

(c) the nature and form of activity which qualify institutions and organisations for this kind of assistance?

The Minister of Health (Dr. Sushila Nayar): (a) Yes.

(b) and (c). A copy of the rules relating to the sanctioning of grants from the Health Minister's Discretionary Grants is laid on the Table of the House. [See Appendix III, annexure No. 114]

Medical Education in India

2778. Shrimati Renuka Barkataki: Will the Minister of Health be pleased to state:

(a) the main recommendations of the Hazra Committee as to reducing the high cost of Medical Education in the country;

(b) how many and which are the States which have implemented these recommendations; and

(c) the percentage of the reduction of expenditure resulting therefrom?

The Minister of Health (Dr. Sushila Nayar): (a) The main recommendations of the expert committee appointed under the Chairmanship of Col. B. N. Hajra are given in the statement laid on the Table of the House. [See Appendix III, annexure No. 115].

(b) and (c). The recommendations of the expert committee, which were forwarded to all the State Governments and the Delhi Administration for guidance and necessary action, will be duly considered by them and economies effected wherever found feasible. As medical education is a State subject, it is for the State Governments to implement the recommendations of the expert committee while considering the establishment/expansion of medical colleges during the Third Five Year Plan period.

Medical Bills P. & T. Employees

2779. Shrimati Renuka Barkataki: Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that subordinate staff of Post Offices are not permitted to submit medical bills for reimbursement as per prescriptions of M.B.B.S. doctors;

(b) whether it is also a fact that such bills submitted by the staff of Gauhati (Assam) Post Office have not been passed for payment; and

(c) whether there is any Government circular enjoining upon the lower staff to produce prescriptions from doctors below the M.B.B.S. standard?

The Deputy Minister in the Ministry of Transport and Communications (Shri Bhagavati): (a) If the reference is to private medical practitioners, the answer is in the affirmative. Medical bills of Government servants are only reimbursed if they undergo treatment from the authorised medical attendant who may or may not be an M.B.B.S.

(b) A complaint has been received from the staff at Gauhati which is being investigated.

(c) No.

रेलवे यार्ड झांसी में कार्य करने वाला अन्तर्राज्य गिरोह

२७८०. श्री भक्त दर्शन : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि झांसी के रेलवे यार्ड में एक अन्तर्राज्यीय गिरोह का पता लगा है, जो वीगनों के लेबल बदल कर उन्हें निर्दिष्ट स्थानों के बजाय अन्य स्टेशनों को भिजवाता है ;

(ख) क्या इस तरह की खबरें भारत के किसी अन्य स्टेशन से भी मिली है ; और

(ग) यदि हां, तो ऐसे व्यक्तियों को दण्ड देवाने व पूरी चौकसी रखने के बारे